

SPECIAL BENCH
COURT - I

O-231

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/297(KB)2023
COMP.APPL/19(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	ASHOK GUPTA VS SUNLAND PROJECTS PRIVATE LIMITED
UNDER SECTION	SEC. 59 SEC. 130(1) SEC. 241(1) SEC. 242(4) SECTION 447

Appearances (via video conferencing/physically)

Mr. Reetobroto Kumar Mitra, Adv. : For Petitioner
Mr. Rudrajit Sarkar, Adv.
Mr. S. Choudhury, Adv.
Mr. Debangshu Dinda, Adv.
Ms. Pushpa Mishra, Adv.
Ms. Arundhati Barman Roy, Adv.

Mr. Saurav Jain, Adv. : For Respondent No. 2

Mr. D.N. Sharma, Adv. : For Respondent No. 3
Mr. Amandeep Singhi, Adv.
Ms. Bhawna Tekriwal, Adv.

Ms. Neha Somani, PCS : For R1, R5, R8, & Applicant in C.A/19/2024

Mr. Debartha Chakraborty, Adv. : For Respondent No. 7
Mr. Saptarshi Kar, Adv.

Mr. Rishav Banerjee, Adv. : For R-10
Mr. Dripto Majumdar, Adv.
Mr. Saubhik Chowdhury, Adv.
Ms. Prarthana Singha Roy, Adv.

ORDER

1. Ld. Counsel/Authorized Representative for the parties present.
2. No reply affidavit to the demurrer has been filed. Rejoinder has also not been filed.
3. Reply to the demurrer be filed within two weeks subject to payment of Rs. 25,000/- as the cost to be paid to the Prime Minister's National Relief Fund.
4. Rejoinder be filed within 14 days.
5. Post this matter on **2/09/2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)